

सहयोग समझौते के अधीन अब तक कितने कार्य सम्पादन सम्बन्धी समझौतों के ऊपर स्हताक्षर किये गये हैं ?

(ख) क्या सरकार इन में से प्रत्येक समझौते की एक प्रति सदन पटल पर रखने का विचार कर रही है ?

The Minister of Finance (Shri C. D. Deshmukh): (a) Eleven Operational Agreements have been signed.

(b) Eight Agreements were laid on the Table of the House in reply to question No. 713 on the 11th June, 1952. Copies of the remaining three Agreements are laid on the Table of the House. [Copies placed in the Library. See No. P-54/52.]

FOREIGN AID AND LOAN

254. Shri Badshah Gupta: Will the Minister of Finance be pleased to state:

(a) the aid and loans received by India from different foreign countries under various schemes in terms of rupees up to the end of May, 1952;

(b) the instalments that have been undertaken to be paid on account of the aforesaid aid and loans;

(c) the amount payable during 1952-53 on that account; and

(d) the duration of period up to which the instalments will have to be paid?

The Minister of Finance (Shri C. D. Deshmukh): (a) I lay on the Table of the House a statement giving the details. [See Appendix VI, annexure No. 8.]

(b) to (d). In the case of aid, question of repayment does not arise. In the case of loans, a statement furnishing the information is laid on the Table of the House. [See Appendix VI, annexure No. 9.]

No payment is due upto June 30, 1957.

COINS OF OLD INDIAN STATES

255. Shri M. L. Dwivedi: Will the Minister of Finance be pleased to state.

(a) the number of States where coins of ex-princely Indian States are still in circulation;

(b) whether any loss has been sustained as a result of replacing princely currencies with the Republican currency; and

(c) whether Government propose to lay on the Table of the House a statement containing various varieties of princely coins with their denominations which have already been replaced by the Republican currency?

The Minister of Finance (Shri C. D. Deshmukh): (a) Four, viz., Madhya Bharat, Rajasthan, Hyderabad and Travancore-Cochin.

(b) Until the withdrawal of the State coins is completed, it will not be possible to assess the extent of loss, if any, which may be incurred by the Central Government as a result of replacing the State coins with Indian coins.

(c) According to information available with the Government, only Koris of the Cutch (Bhuj) State, Ammankasu of Pudukottai State and Pice of Cambay State have been demonetised so far. In accordance with the provisions contained in the Part B States (Laws) Act, 1951 it has been decided that the State coins in circulation on 1st April 1951 shall continue to be legal tender in those States up to 31st March 1953.

ZINC SPELTER

256. Shri Balwant Sinha Mehta: Will the Minister of Natural Resources and Scientific Research be pleased to state where plants for Zinc Spelter industry exist outside India and what are their capacities and worth?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): A statement giving the information available is laid on the Table of the House. [See Appendix VI, annexure No. 10.]

LOANS TO DISPLACED PERSONS

257. Shri H. N. Mukerjee: Will the Minister of Finance be pleased to state:

(a) the amount of business loan advanced by the Rehabilitation Finance Administration to displaced persons from West and East Pakistan respectively, and the number of loanees in either case;

(b) the number of such loanees who have failed to pay the instalments due on loans in West Bengal; and

(c) the steps, if any, taken in respect of such defaulters?